

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & BANKING)
(REVENUE WING)

New Delhi, the 26th May, 1976

NOTIFICATION
INCOME TAX

No.1336(F.NO.404/128/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S. Gangadharan who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Kurien Varghese made under Notification No.902 (F.NO.404/85/75-ITCC) dated 16th May, 1975 is hereby cancelled with effect from 15th June, 1976.

3. This Notification shall come into force with effect from 15th June, 1976.

Sd/-(V.P. MITTAL)
DEPUTY SECY, TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

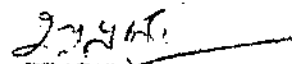
No.1336(F.NO.404/128/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Kerala I, Cochin.
2. The DE(US&F), including DI(CMS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
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Sd/-
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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(S.C. PRASAD)
OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (DSE)